

Her record of service and suffering naturally won for her place in independent India's Parliament. She was a Member of the Lok Sabha from 1952 to 1962 and since 1962 a Member of this House. Even during the very brief period of her membership of this House, in spite of failing health, she showed a lively interest in its proceedings and forcefully expressed her point of view on the occasions she spoke. We shall miss in this House a gentle and affable colleague and one who set an example of a high sense of duty.

I shall request hon. Members to rise in their seats and observe one minute's silence as a mark of respect to the memory of Shrimati Uma Nehru.

(Hon. Members then stood in silence for one minute.)

I shall ask the Secretary to convey to the members of the family of Shrimati Uma Nehru our deep sense of sorrow and profound sympathy.

PAPER LAID ON THE TABLE

ANNUAL REPORT (1962-63) OF THE CENTRAL COAL MINES RESCUE STATIONS COMMITTEE, DHANBAD

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI RATANLAL KISHORILAL MALVIYA): Sir, I beg to lay on the Table a copy of the Annual Report on the working of the Central Coal Mines Rescue Stations Committee, Dhanbad, for the year 1962-63. [Placed in Library. See No. LT-1548/63.]

MESSAGES FROM THE LOK SABHA

- I. THE MAJOR PORT TRUSTS BILL, 1963
- II. THE APPROPRIATION (RAILWAYS) No. 5 BILL, 1963.

SECRETARY: Sir, I have to report to the House the following messages

received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

(I)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Major Port Trusts Bill, 1963, as passed by Lok Sabha at its sitting held on the 26th August, 1963."

(II)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Appropriation (Railways) No. 5 Bill, 1963, as passed by Lok Sabha at its sitting held on the 27th August, 1963.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I beg to lay a copy of each of the Bills on the Table.

EXTENSION OF TIME FOR PRESENTATION OF THE REPORT OF THE COMMITTEE TO RECOMMEND DRAFT RULES OF PROCEDURE UNDER CLAUSE (1) OF ARTICLE 118 OF THE CONSTITUTION

SHRIMATI VIOLET ALVA (Mysore): Sir, I beg to move:

"That the time appointed for the presentation of the Report of the Committee to recommend Draft Rules for regulating the procedure and conduct of business in the Rajya Sabha under clause (1) of article 118 of the Constitution, be extended up to Saturday, the 30th November, 1963."

The question was put and the motion was adopted.